

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

**O.A. No. 218/2021
M.A. No. 366/2021**

Date of decision:04.08.2021

**Hon'ble Mr. Dinesh Sharma, Member (A)
Hon'ble Mrs. Hina P. Shah, Member (J)**

Nand Singh S/o Ram Karan Rajput, Age about 50 years R/o Railway behind B cabin, Bapu colony, Rangpur Road, Kota Junction, Rajasthan, Pin-324002. M-9413734733 Group-D.
...Applicant.

(By Advocate: Shri D.P.Pujari)

Versus

1. The Union of India through the Secretary, Ministry of Railway, Govt. of India, New Delhi. Pin-110001.
2. The General Manager, West Central Railway, Indra Nagar, Jabalpur, Madhya Pradesh. Pin-482001.
3. The Divisional Railway Manager, West Central Railway, DRM Office, Kota Junction, Kota, Rajasthan. Pin-324001.

...Respondents.

ORDER (ORAL)

Per: Dinesh Sharma, Member (A):

In this OA, the applicant has prayed for providing information about the employment of the respective fathers of selected forty candidates in Railways on what post/place and the disability/handicapness of the selected forty candidates by list dated 21.07.1993 because the applicant is suitable candidate and deserves for appointment on merit as well as his father worked in Railways and he is having more disability/handicapness than selected forty candidates

(2)

resulting it is confirmed/surety about the selection of the petitioner applicant among forty candidates. He has also prayed for directing the respondents to show transparency in the selection of the forty candidates about the disability/handicapness and employment of their respective fathers' post and place in the Railways.

2. The applicant has also filed MA No.366/2021 along with this OA for condonation of delay since all his efforts to get information failed.

3. We have heard this OA at the admission stage itself. Bare perusal of the OA shows that the applicant is seeking information with respect to what happened in the year 1993. This is not the appropriate forum for seeking that information nor does the OA appear to be within the period of limitation prescribed in the Administrative Tribunals Act, 1985. The reasons given by the applicant in his MA for condonation of delay are also *prima facie* flimsy. Therefore, we do not think any need to proceed any further action on this OA/MA. The OA and the MA are dismissed at the admission stage itself. No costs.

(Hina P. Shah)
Member (J)

/kdr/

(Dinesh Sharma)
Member (A)